

IN THE CUSTOMS, EXCISE AND SERVICE TAX
APPELLATE TRIBUNAL
SOUTH ZONAL BENCH AT CHENNAI

C/MISC/40498/2017 & C/41613/2014

(Arising out of Order-in-Original No. 173/2014 dated 28.02.2014
passed by the Commissioner of Customs (Airport & Air Cargo),
Chennai).

CC (Airport-Cargo), Chennai

: Appellant

Vs.

Shri M. Savasakthivelu

: Respondent

Appearance

Shri S. Govindarajan, AC (AR),
For the appellant

None

For the respondent

CORAM :

Hon'ble Smt. SULEKHA BEEVI C.S., Member (Judicial)
Hon'ble Shri MADHU MOHAN DAMODHAR, Member (Technical)

Date of Hearing/Decision: 07.07.2017

FINAL ORDER No. 41181 /2017

Revenue says that as per the policy of the Board, they propose
to withdraw this appeal filed by Revenue through this miscellaneous
application.

2. Prayer of Revenue is allowed and the appeal is dismissed as
withdrawn. Miscellaneous application is also disposed accordingly.

(Dictated and pronounced in open Court)

(MADHU MOHAN DAMODHAR)
MEMBER (TECHNICAL)

BB

(SULEKHA BEEVI C.S.)
MEMBER (JUDICIAL)

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चेन्नई / Chennai

